

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1155/2019

Dated Tuesday, the 24th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1. G. Madheswaran
2. A. Srinivasan
3. M. Ashok Kumar
4. S. Jeevitha
5. G. Theporal
6. A.K. Poongodi
7. A. Nathiya
8. N. Rajavel Murugan
9. C. Vishnupriya
10. V. Ananthu
11. K. Jayaranjani
12. P. Gunaseelan
13. R. Vinothkumar
14. A. Ramamurthy
15. M. Mythili
16. M.R. Karthikeyan
17. R. Senthilkumar
18. C. Anandbabu
19. M. Veeramarthandan
20. S. Mekala
21. P. Senthilkumar
22. P. Brittan
23. R. Manimaran
24. P. Jothimani
25. S. Thiruvengadam

... Applicants

By Advocate M/s K. M. Ramesh

Vs.

1. Union of India

Rep. by the Secretary

Ministry of Communications

Department of Posts

Dak Bhavan, Sansad Marg

New Delhi – 110 001.

2. The Assistant Director General (SPN)

Ministry of Communications

Department of Posts

Dak Bhavan, Sansad Marg

New Delhi – 110 001.

3. The Chief Postmaster General

Tamil Nadu Circle

Anna Salai, Chennai – 600 002.

4. The Assistant Director (Rectt.)

O/o. the Chief Postmaster General

Tamil Nadu Circle

Anna Salai, Chennai – 600 002.

... Respondents

By Advocate Mr.C.Ajith Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue a direction directing the respondents to receive the application forms of the applicants and to permit them to participate in the competitive examination pursuant to the notification issued by the 3rd respondent dated 05.08.2019 and permit the applicants to take part in the examination to the post of Postal Assistant to be held on 15.09.2019 or any other subsequent date to be fixed by the respondents to consider her for the post of Postal Assistant in the Postal Department, with all attendant service and monetary benefits”.

2. When the matter came up for hearing, learned counsel for the applicant is not present. Mr.M.Kishore Kumar, proxy counsel representing Mr.C.Ajith Kumar, counsel for the respondents submits that the examination was cancelled by order dated 30.07.2019 and fresh notification was issued and there is no purpose in continuing with the matter as the same has become infructuous. He also produces a copy of the order dated 30.07.2019 which is taken on record.
3. In the above circumstances, the OA is dismissed as infructuous.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

24.09.2019